



**Central Administrative Tribunal  
Principal Bench: New Delhi**

**O.A. No. 1773/2021**

**This the 31<sup>st</sup> day of August, 2021**

Through Video Conferencing

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Manish aged about 29 years,  
S/o Late Shri Mahendra,  
R/o Amipur Baleni,  
Baghpat, Balani,  
Uttar Pradesh – 250626.

...Applicant

(By Advocate: Mr. Ashutosh Kumar Singh )

**Versus**

The Management of East Delhi Municipal Corporation,  
Through Its' Commissioner (East),  
Udyog Sadan, 2<sup>nd</sup> Floor, Plot No. 419,  
Patparganj Industrial Area,  
Delhi – 110092.

...Respondent

(By Advocate: Mr. R. K. Jain and Ms. Sangita Rai)



## **ORDER (ORAL)**

### **Hon'ble Mr. Mohd. Jamshed, Member (A)**

The applicant's father was a regular employee of East Delhi Municipal Corporation (EDMC) and had been working as Safai Karamchari. He died in harness. Thereafter, the applicant was appointed as a daily wage worker on compassionate grounds against the vacant post of his mother by the respondent vide order dated 23.04.2013. His grievance is that the respondent is not considering his case for regular appointment against the vacant post of his deceased father.

2. Mr. Ashutosh Kumar Singh, learned counsel for the applicant submits that in this behalf the applicant has made various representations to the respondent and the same are still pending.

3. Today, I heard Mr. Ashutosh Kumar Singh, learned counsel for the applicant and Mr. R. K. Jain and Ms. Sangita Rai, learned counsel for the respondent, at the stage of admission, through video conferencing.



4. At the outset, Mr. Ashutosh Kumar Singh, learned counsel for the applicant, submits that the applicant will be satisfied, if his latest representation dated 07.04.2021 is considered and decided by the respondent in a time bound manner. To such request of learned counsel for the applicant, there is no objection from Mr. R.K. Jain and Ms. Sangita Rai, learned counsel for the respondent.

5. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage itself, with a direction to the respondent to decide the representation of the applicant dated 07.04.2021 by passing a reasoned and speaking order, as early as possible, and in any case not later than three months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondent. There shall be no order as to costs.

**(Mohd. Jamshed)  
Member (A)**

Sarita/ankit